GOVERNMENT OF INDIA SHIPPING LOK SABHA

UNSTARRED QUESTION NO:2509 ANSWERED ON:09.08.2010 HAZARDOUS DANGEROUS GOODS AT MAJOR PORTS Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of SHIPPING be pleased to state:

(a) whether huge quantity of dangerous and hazardous goods lying in the premises of major ports;

(b) if so, the details thereof;

(c) whether major and minor ports are violating safety norms by keeping these dangerous and hazardous goods at their premises;

(d) if so, the details thereof;

(e) whether the Union Government sought detailed report from each of the major ports regarding storage and handling of all the dangerous and inflammable goods dumped at their premises;

(f) if so, the details thereof, major port-wise;

(g) the action taken by the Union Government against these ports; and

(h) the directions/instructions issued by the Union Government to Major Port Trusts for handling, storage, dumping and disposal of such goods?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) & (b): No, madam. A limited quantity of dangerous and hazardous goods are lying in the premises of major ports. The details of such goods enclosed at Annexure "A".

(c): No, Madam

(d): Does not arise

(e) & (f): Yes, Madam. Details are available at annexure "A".

(g) & (h): Directions have been issued to all the Major Ports that all the dangerous and highly inflammable goods be handled and stored by observing safe handling practices as per IMDG Code. Such goods lying in the port premises beyond the stipulated period should be disposed off in the manner specified under Section 61 & 62 of the Major Port Trust Act, 1963. Goods lying under seizure by Customs Department and other enforcement agencies may be moved to their godowns at the earliest. Such authorities should also be persuaded to dispose such goods expeditiously to avoid any accidents in the port premises.